

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**I.A. No.70/2018 in Petition No.214/MP/2018**

Subject : Interlocutory Application for clarification w.r.t grant of carrying cost under Article 13 of the PPAs dated 7.8.2008 in order dated 28.3.2017 in Petition No. 104/MP/2017.

Date of hearing : 11.9.2018

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member

Petitioner : Adani Power (Mundra) Limited

Respondents : Uttar Haryana Bijli Vitran Nigam Limited and Others

Parties present : Shri Jagnish Langalia, APML  
Shri Tanmaya Vyas, APML  
Shri Sameer Ganju, APML

**Record of Proceedings**

The representative of the Petitioner submitted that the present Interlocutory Application has been filed for approval of carrying cost from the date of change in law events to date of issue of order dated 28.3.2018 in Petition No. 104/MP/2017. The representative of the Petitioner requested to issue notice to the respondents.

2. After hearing the representative of the Petitioner, the Commission admitted the IA and directed to issue notice to the respondents.
3. The Commission directed the Petitioner to serve copy of the IA on the respondents immediately, if not served already. The respondents were directed to file their replies, by 24.9.2018, with an advance copy to the Petitioner, who may file its rejoinder, if any, on or before 5.10.2018. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.
4. The IA shall be listed for hearing in due course for which separate notice shall be issued to the parties.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**